

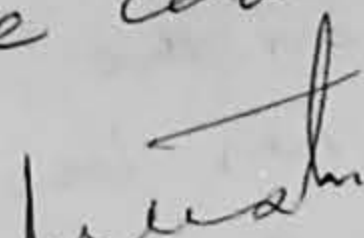
OP 1116/00

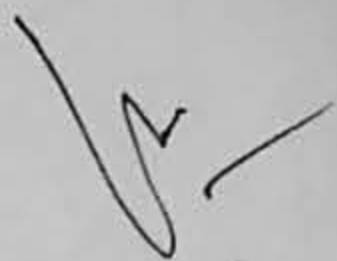
At 31.10.07.

Hon' Mr. Justice Khemkaran, VC,  
Hon' Mr. P. K. Chatterji, AM

Sri R. P. Singh, counsel  
for applicant has sent illness  
slip.

List for hearing on 03.12.07  
before court.

  
AM.

  
VC.

Note for Registry)

MISC. Appls 623/07 &  
MISC. Stay Vactions 624/07  
is submitted and  
Pleadings are complete.

 30/11/07

  
31/12/07 Hon' Mr. Ashoka S. Karamadi, Jm  
Hon' Mr. Shaitendra Pandey, Am.

There is no representation on behalf of  
the applicant in the revised call. Even on  
31/10/07 last opportunity was given to the  
applicant to submit his arguments by  
the next date, but in spite of the same &  
since the matter is of the year 2000,  
we do not find any justifiable reason  
to adjourn the case. Accordingly it is  
dismissed for non-prosecution.

Later on Sri R. P. Singh, learned Counsel for the  
applicant brought to our notice that this  
matter is listed before Registrar at 11 & also  
posted before the Court in Suppl. list. Because of  
his personal inconvenience, he has not appeared  
before the Court, hence requested for recall of  
the order. In view of what stated above,  
we thought it just & proper to recall the  
order. Accordingly, the order is recalled.  
List on 10/12/07 before Court

Judgement  
Kept on record

  
11/11/08

 8:  
Jm